

कार्यालय जिलाधिकारी, गौतमबुद्ध नगर⁸

Ref no: 1372/L-163

Date-10/02/2023

To,

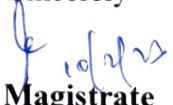
The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Compliance report in compliance to the order passed by Hon'ble NGT, New Delhi on dated 04.01.2023 in matter- O.A. No. 771 of 2022 Nishant Bhargav (Applicant) Versus State of Uttar Pradesh (Respondent).

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance to the order passed by Hon'ble NGT, New Delhi on dated 04.01.2023 in the matter of O.A. No. 771 of 2022 Nishant Bhargav (Applicant) Versus State of Uttar Pradesh (Respondent) the compliance report along with the letters written to Police Commissioner, Gautam Buddha Nagar and Chief Executive Officer, New Okhla Industrial Development Authority (NOIDA) are submitted for your kind perusal and necessary action, please.

Yours Sincerely


District Magistrate
Gautam Buddha Nagar

Copy to:

1. Member Secretary, UPPCB, Lucknow.
2. Jaypee Infratech Limited, Sector-128, Noida as per directions of Hon'ble NGT, New Delhi.


District Magistrate
Gautam Buddha Nagar

STATUS REPORT IN COMPLIANCE OF
HON'BLE NATIONAL GREEN TRIBUNAL
ORDER DATED 04 JANUARY, 2023
IN
O.A. No-771 of 2022
TITLED
NISHANT BHARGAV
VS
STATE OF UTTAR PRADESH

Place

Report of a Joint Committee constituted in compliance of the order of Hon'ble NGT dated 04-01-2023, in the matter of O.A. No. 771 of 2022, Nishant Bhargav Vs State of UP.

1.0 BACKGROUND

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide its order dated 04.01.2023 in the matter of O.A. No. 771 of 2022, Nishant Bhargav Vs State of UP directed as follow:

"1.....The complaint is that project was developed by M/s. Jaypee Infratech Limited but there are several violations of environmental norms and laws causing damage to environment inasmuch as sewer is overflowing from manholes and falling into rain water drains in many blocks of Kensington Park-1 area; sewer pipeline laying work in L Block and road construction in G Block is going on causing major air pollution; construction activity going on at the entrance of the project without taking precautionary measures, causing air pollution; and sewer lines and drainage overflow and STP is non-functional.

2. In our view, a substantial question relating to environment for implementation of the scheduled enactments under NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for the purpose whereof, we constitute a joint Committee



comprising State PCB and District Magistrate, Gautam Budh Nagar who shall visit the site, collect relevant information and submit a factual and action taken, if any,.....”

2.0 COMPLIANCE REPORT

2.1 Constitution of the Joint Committee

In compliance of the order of Hon’ble NGT, a Joint Committee comprising of following members was constituted-

1. Additional District Magistrate (E), Gautam Buddha Nagar.
2. Regional Officer, U.P. Pollution Control Board, Noida, Gautam Buddha Nagar.

2.2 About the Project

The Project is a City Development project in which Residential Building (Multistory & Independent Houses), Commercial Building, Schools & Hospitals are proposed. The Land of the Project is allotted by NOIDA Authority as Sectors- 128, 129, 131, 133, 134 in Noida. The Name of Developer is M/s Jaypee Infratech Ltd., Plan map of above mentioned project is annexed, as **Annexure-1**.

The Environmental Clearance of the Project was issued by SEIAA vide order no. 152/Parya/SEIAA/4930-4769/2019, dated 30-06-2020.

The Project Proponent has obtained CTE from UPPCB for the Project. Copy of Environmental

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Clearance by SEIAA, U.P. ¹² and Consent To Establish by UPPCB are annexed as **Annexure 2 & 3** respectively.

As per Environment Clearance of the project, the approved built-up area of the project is 1,28,97,074 square meters. As per information provided by the Project representative, the project falls in category of insolvency and bankruptcy. IRP is appointed for the project and details of project proponent and appointed IRP are as below-

Project proponent	Appointed IRP
M/s Jaypee Infratech Limited Sector- 128, Noida, Gautam Buddha Nagar- 201304	Mr. Anuj Jain, Add.- M/s BSRR & Co. chartered accountants, 8 th Floor, building no. 10, DLF cyber city, Gurugram , Haryana

Kensington Park-1, Phase-1 of Sector-133-

This is to mention that as per the information provided by RWA in Phase Kensington Park-1, 19 Residential Towers are under construction and 811 Residential Plots are allotted in which 700 houses were complete and approx. 200 houses are occupied. However, a letter is sent to Noida Authority by UPPCB to obtain information regarding the project, copy of the letter is annexed as **Annexure-4**.

2.3 Observation during Inspection-

The inspection by joint Committee was held on 03.02.2023. At the time of inspection Mr. R.M. Nadeem (AGM) and representative of maintenance agency Mr. A.K. Singh were present as representative of the Project.

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The complainant was requested to present during the inspection of the Committee and the complainant Mr. Nishant Bhargav with two other residents of the Project was present during the inspection. The Project Kensington Park-1 was inspected and observed including G, H, J, K, L, M & O-blocks of the project. Detailed observations are mentioned as below:

1. The above said project is an under construction residential complex, which is partially operational.
2. During inspection, project was found under construction regards to residential tower. Civil and structural work of multistoried residential towers is completed and plaster and finish work is going on. It was observed that project proponent has not maintained arrangements to control dust on the construction site as per rules. At site proper water sprinkling, net covering, physical barricading of the area and other dust mitigation measures were not taken in to account.

In view of above shortcomings, imposition of **Environmental Compensation of Rs. 5,00,000/- (Rs. Five Lakh only)** against project proponent as per directions of Hon'ble NGT in O.A. no. 21/2014 Verdhman Kaushik Vs UOI & Ors., is under process and a show cause notice has been issued to the Project proponent by UPPCB vide letter dated 09.02.2023. The copy of the same is annexed as **Annexure-5**.

3. Sewage treatment plant of Sector-133 for treatment of domestic effluent generated from residential project was found under construction. Civil work of the STP

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was found under process and approximate 50% of the civil work is completed by the Project proponent. The project proponent informed that it will take around more than 06 months to complete the installation and operation of the STP.

In relation to the above, it was informed by the project representative that till the completion and operation of sector- 133 sewage treatment plant, as an alternative arrangement, sewage generated from the project is being disposed through tankers and established/operated Sector-128 STP of Jaypee Wish Town.

During the inspection, the evidence of the said was sought by the committee as any record of vehicle movement, CCTV Footage of collection and disposal of sewerage, permission from Noida Authority regarding transportation of sewerage, registration no. and details of tanker used, capacity of each tanker, logbook regarding entry and exit of vehicle but project proponent has not presented any evidences for the same till date.

It was informed by the complainant and project residents present during the inspection that due to lack of proper disposal of domestic effluent generated from their houses, the generated effluent overflows through the manholes, causing inconvenience. During inspection, manholes of the Project were observed but overflow was not there at the time of inspection but to mention that as there is no suitable network for

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disposal of generated sewerage it may cause overflow from the manholes.

Occupancy was allowed in the Project (Year-2015, as informed by residents) before completion of the statutory and directed environmental infrastructure for treatment of domestic sewerage generated from the Project, it is clear violation of provisions of the Water Act as applicable. Regarding this violation, Environmental Compensation is assessed as per the guidelines and direction of Central Pollution Control Board, Delhi.

Show cause notice is issued to the Project Proponent for imposition of **Environmental Compensation of Rs. 5,47,80,000/- (Rs. Five Crore Forty Seven Lakh Eighty Thousands only)** by UPPCB vide letter dated 09.02.2023. The copy of the same is annexed as **Annexure-6**.

It is clear from the above facts that the project developer/IRP has not addressed the issue of public nuisance. Section-133 of Criminal Procedure Code (CrPC) authorizes the District Magistrate to exercise the power of the said section and direct the project developer/IRP accordingly. District, Gautam Buddha Nagar has been declared Police Commissionerate in January-2020 and power District Magistrate Under Criminal Procedure Code (CrPC) has been transferred to Police Commissioner in Gautam Buddha Nagar. Therefore the Police commissioner be requested to direct Deputy Commissioner of Police, Noida to register case under section-133 of Criminal Procedure

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Code (CrPC) and issue legal mandate to the project developer/ appointed IRP to ensure public nuisance is removed and norms are adhered with.

It may also be requested to Chief Executive Officer, New Okhla Industrial Development Authority (NOIDA) to direct the project developer/appointed IRP to ensure treatment facilities and other relevant public convenience facilities are developed immediately in the project.

The above report is being submitted along with the photographs of the inspection for kind consideration please.


10/02/2023
Regional Officer, UPPCB
Noida, Gautam Buddha Nagar.

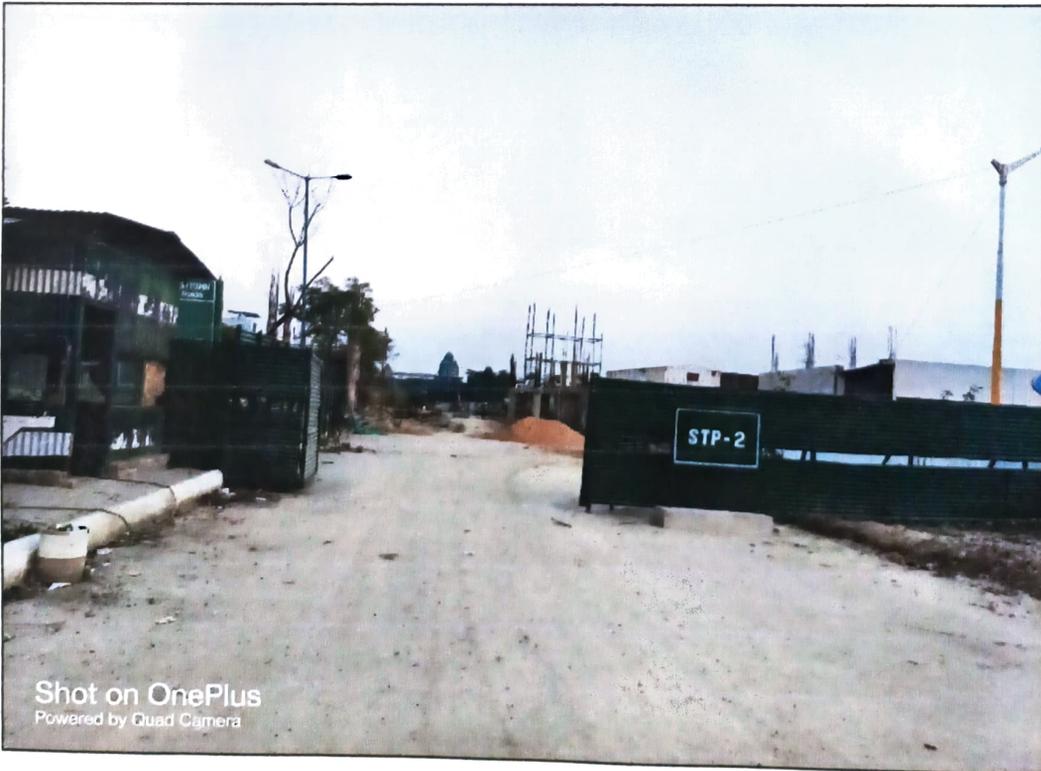

20-02-23
Addl. District Magistrate (E),
Gautam Buddha Nagar.



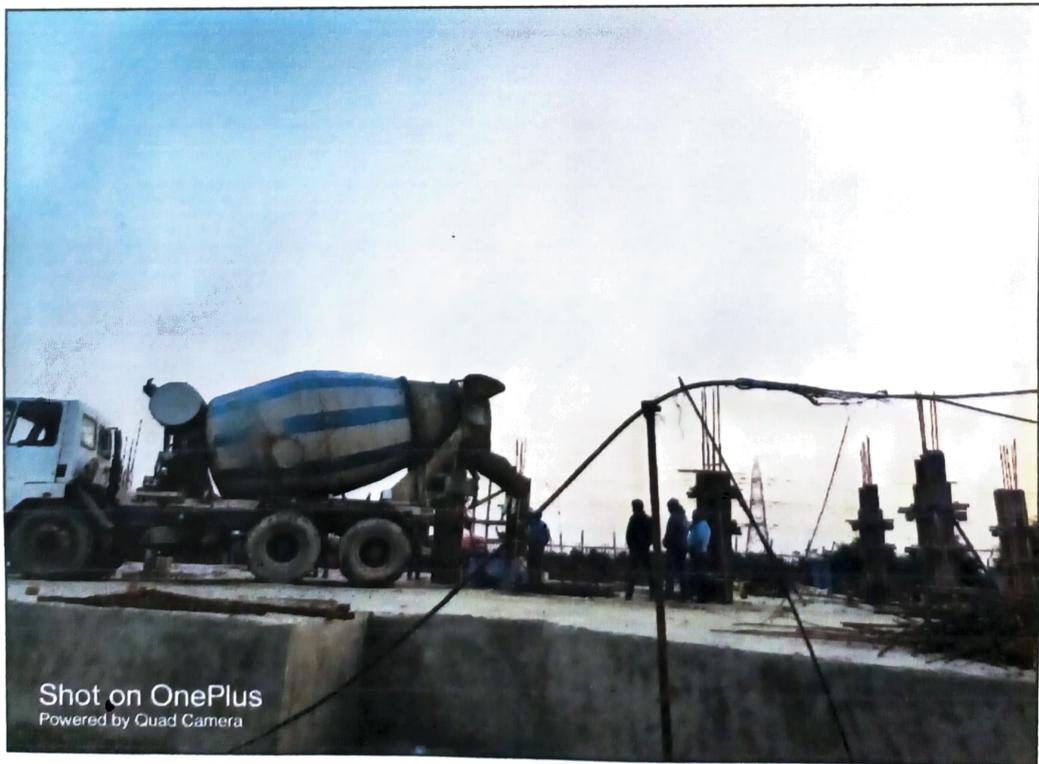
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Under construction STP of Sector-133 Kensington Park-1

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Place

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JAYPEE GREENS WISH TOWN NOIDA

LEGEND

COMPLETED BUILDINGS

CONSTRUCTION AREAS

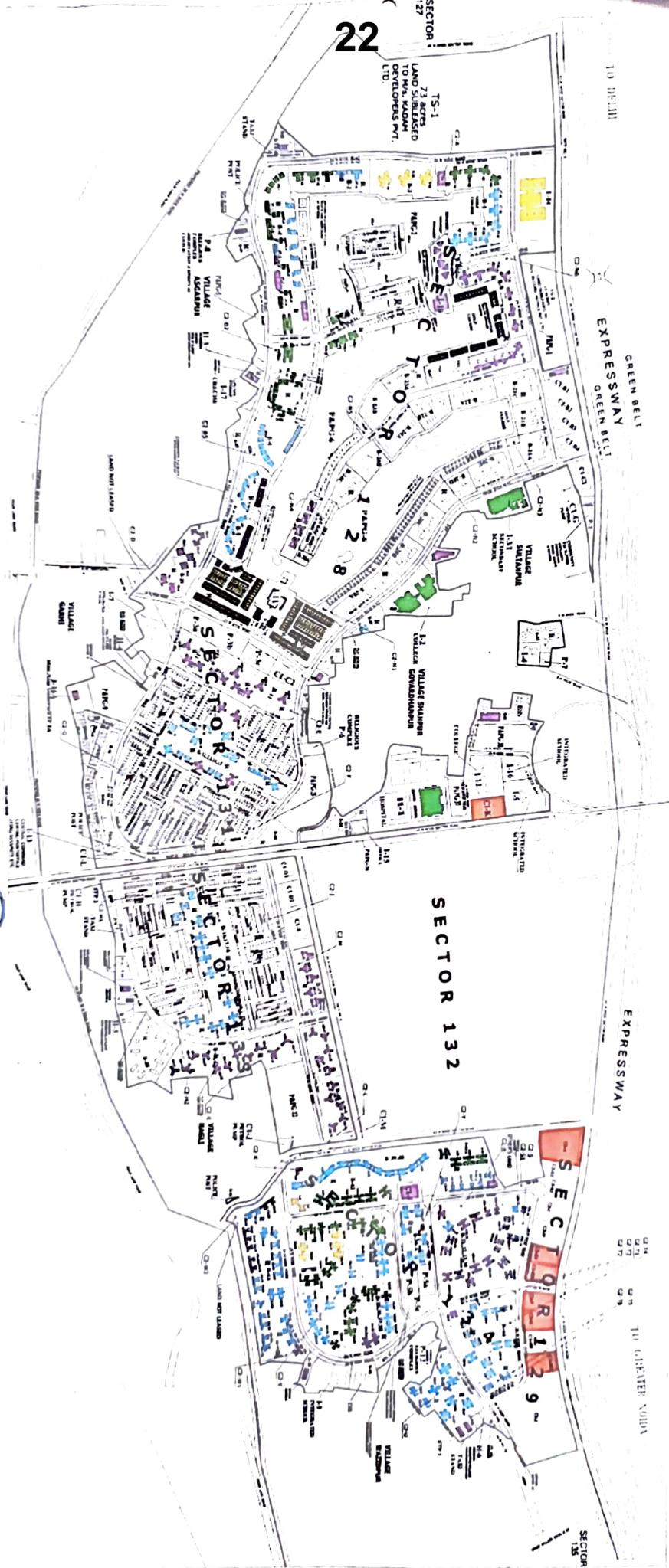
STRUCTURE COMPLETED

NOT TAKEN



WORKS BY PROPOSER

DATE SHEET



TO GREATER NOIDA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vinay Kharad, L. G. M. Nagar, Lucknow - 226 010

Phone: 91-522-2300541, Fax: 91-522-2300543

E-mail: decuplko@yahoo.com

Website: www.seiaup.com

To:

Shri Ajit Kumar,
Advisor,
M/s Jaypee Infratech Ltd,
Sector-128 of Noida, Along Noida- Greater Noida Express Way,
Noida, U.P.- 201304

Ref. No. 152/Pary/SEIAA/4930-4769/2019

Date 30 June, 2020

Sub: Environmental Clearance for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

Dear Sir,

Please refer to your application/letters 24-04-2019, 27-04-2019, 16-07-2019 & 22-07-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-11-2019 and SEIAA in its meeting dated 27-01-2020 & 27-05-2020.

A presentation was made by the project proponent along with their consultant M/s OCEAO-ENVIRO Management Solutions (India) Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.
2. Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no 946/SEAC/312/AD(Y)/09 dated 09/05/2009.
3. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 145/Pary/SEAC/4769/2019, dated 03/07/2019.
4. EIA report submitted by the project proponent on 04/11/2019.
5. Comparative area details of the existing and proposed project:

S. N.	DESCRIPTION	AREAS as per Environment Clearance (1092.83 acres)	AREAS in year 2019 (1062.84 acres)
1.	Total land (m ²)	44,22,526	43,03,141
2.	Floor Area Ratio	1.84	1.87
3.	Total FAR (m ²)	81,26,991	8,028,995
a.	Proposed FAR (m ²) (Residential)	64,42,668	64,81,776
b.	Proposed FAR (m ²) (Commercial)	5,87,393	0,06,177
c.	Proposed FAR (m ²) (Institutional)	9,94,930	6,41,044
d.	Proposed FAR (m ²) (Recreational)	1,02,000	
4.	Still area + Basement area (m ²)		4,868,079
5.	Built up Area (m ²) Total (3+4)	81,26,991	12,897,074
6.	Ground Coverage (m ²)	877,708 (19.84%)	98,1108 (22.13%)
7.	Open Areas (m ²)	35,44,818 (80.15%)	1,351,033 (77.87%)
8.	Green Areas (m ²)	24,98,071 (56.48%)	2,188,009 (51.07%)
9.	Roads (m ²)	1,046,747 (23.66%)	1,153,024 (26.80%)

6. Site Surroundings & Environmental Sensitivity Within 15 Km as submitted by the project proponent

S. N.	Features	Description	Distance & Direction
1.	Coordinates of Site	Latitude 28°31'26.2"N, Longitude 77°21'40.16"E	
2.	Location	Sectors 128,129,131,133 and 134 of NOIDA, Village Dari / Sadar, District-Gautam Buddha Nagar, Uttar Pradesh (U.P.)	



E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector 126, 129, 131, 133 & 135, Mohla, Tehsil-Dari/Sadar, District Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

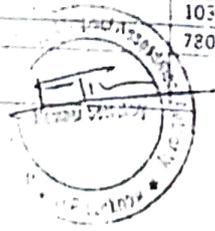
3.	Nearest Airport	Indira Gandhi International Airport (IGI)	Approx. 22.5 km (WNW)
4.	Nearest Railway Station	Nizamuddin Railway Station	Approx. 15 km (by road) (NW)
5.	Nearest Hospital	JS Hospital Indo-Gulf Hospital & Diagnostics Jaypee Hospital	0.41 km, NE 5.91 km, E Within the Jaypee premise
7.	Nearest School/ University	Step by Step School Genesis Global School Jaypee University	0.32 Km, WNW 0.35 Km, WNW Within the Jaypee premise
8.	State, National boundaries	Haryana - UP Interstate boundary Delhi-UP Interstate Boundary	1.14 Km, SW 1.19 km, W
9.	Sanctuary	Reserve forest & Wetland Tiloni Khadar Jungle Surajpur Wetland & Reserve Forest Asola Wildlife Sanctuary Tilpat Forest Range, Faridabad Okhla Bird Sanctuary	9.40 km, ESE 10.30 km, SSE 8.30 km, ENE 7.54 km, WSW 0.50 km, SSW 4.50 km, NW
10.	Water Bodies	Yamuna River Indon River	1.13 km, W 3.88 km, E
11.	Seismic Zone	Seismic Zone-IV	
12.	Maximum Height of Building	701.77 M	
13.	Densely populated or Built-up Area	Delhi 1.80 Km, SW Faridabad 1.54 km SW	

7. Detailed area statement:

S NO	DESCRIPTION	AREA As per Revised approved layout plan, 2015 (Sqm) 1047.84 acres				
		Total	Subleased to Other Parties	Completed	Under Construction	Construction yet to start
1	Total land	4,303,141	670,546	1,684,774		1,947,781
2	Floor Area Ratio	1.85585				
3	FAR (Total)	8,028,996	1,418,106	1,430,618	2,970,318	2,203,955
A	FAR (Residential)	6,481,776	573,090	1,342,169	2,048,470	1,613,077
B	FAR (Commercial)	906,177	555,102	4,851	14,734	321,310
C	FAR (Institutional)	641,044	279,894	89,532	7,584	263,968
D	FAR (Recreational)					
4	Basement + Stilt Area	4868,079	994,054	873,791	1,690,821	1,309,923
5	Ground Coverage	952,102	352,501	429,533		158,969
6	Open Areas	3,351,033	305,980	1,255,241		1,788,812
7	Green Areas	2,198,009	213,093	1,765,643		219,267
8	Roads	1,153,024	92,832	997,568		61,574

8. Subleased land details:

LANDUSE	LAND AREA (SQM)		
	TOTAL LAND	LAND SUBLEASED TO OTHER PARTIES	TOTAL LAND UNDER DEVELOPMENT BY JAYPEE
RESIDENTIAL PLOTTED	318,367	318,367	0
RESIDENTIAL GROUP HOUSING	2,148,624	0	2,148,624
INSTITUTIONAL	288,441	126,077	162,414
COMMUNITY FACILITIES	66,760	44,550	22,710
MASTER COMMERCIAL	175,255	103,622	71,627
SECTOR COMMERCIAL	106,170	78,014	28,156
MASTER PLAN RECREATIONAL	619,160		619,160



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Peace

E.C. for Township Project "Jaypee Greens Wishtown Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Darj/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd

MASTERPLAN ROADS AND TRANSPORTATION	580,364		580,364
TOTAL	4,303,141	670,586	3,632,555
		15.58%	84.42%

9. Proposed facilities of the project:

INSTITUTIONAL FACILITIES	NO.	RECREATIONAL FACILITIES	NO.
School	6	Golf Course	2
College	2	Sports Field	8
Play School cum Creche (Proposed)	8	Park & Play Ground	28
COMMUNITY FACILITIES		OTHERS	
Community Centre	7	Petrol Pump	3
Social club (Proposed)	21	Police Post	3
Golf clubs	2	Centralized Service Centres (Water centres-7no, Switching stations-11no, Laundromats-6no & Rakshak Bhawan-6no)	11
HEALTHCARE FACILITIES		Grid Substation	2
Hospital	1	Power backup generation station	1
Nursing Home/ Polyclinic	4	STP	4
RELIGIOUS FACILITIES		Fire Station	1
Religious Complex	7	PNG fill regulating station	2
SHOPPING / COMMERCIAL FACILITIES		FTTH (Fibre to the home) - Central security centre	1
Sector lvl. Shopping	13	Central command centre for fire/police/security/ telecom post office	1
Local Convenient Shopping Centre	34	Taxi Stand	3
Master plan level Shopping/ Commercial centres	12	Bus stand/ Bus shelter	51

10. Water calculation details for the project:

S. No.	Unit Type	Total Population	LPCD	KLD
1	Residential (Group Housing + Plots)	206394	135	27853
2	Commercial	90618		
	Staff	4531	45	204
	Visitor	86087	15	1291
3	Institutional			
	Community facility			
	Staff	100	45	5
	Visitor	1874	15	28
4	Institutional facility			
A	School and colleges			
	Staff & Students	4279	45	193
	Visitor	476	15	7
B	Office			
	Staff	6094	45	274
	Visitor	677	15	10
c	Misc utilities			
	Staff	91	45	4
	Visitor	817	15	12
d	Hospital			
	Beds	550	450	248
	OPD	500	15	8
	Staff	575	45	26
	Visitor	578	15	9
e	Nursing Homes(4)			
	Beds	400		
	OPD	200	135	54
	Staff	220	15	3
	Visitor	440	45	10
			15	7



E.C. for Township Project "Jaypee Greens Vish Town Noida" at Sector-128, 129, 131, 132 & 134, Noida, Tehsil-Darji/Sadar, District-
Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

5	Staff		1000	45	45
6	Visitors	(10% of Residents)	20639	15	310
Total (1+2+3+4+5+6)			3,36,522		30611
B	Treated water Requirement For:-				
A	HVAC				1900
B	Horticulture				6594
Total Water demand					39,105

11. Waste water calculation details.

Total Residential wastewater generation details (KLD)					
	Domestic Water Requirement				28218
1	Fresh (67% of domestic)				18906
	Flushing (33% of domestic)				9312
2	Wastewater Generated (80% of fresh + 100% of flushing + 90% of nVAC)				26146
3	STP				31350

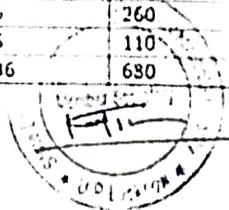
Total Wastewater generation from Commercial (KLD)					
	Domestic Water Requirement				2028
1	Fresh (40% of domestic)				811
	Flushing (60% of domestic)				1217
2	Wastewater Generated (80% of fresh + 100% of flushing)				1866
3	STP				2240

Total wastewater generation from the project (KLD) (Excluding hospital)					
	Domestic Water Requirement				30246
1	Fresh (65% of domestic)				19717
	Flushing (35% of domestic)				10529
2	Wastewater Generated				28012
3	Total STP Capacity				33620 or say 39000
4	Total fresh water				19717

Total Hospital wastewater generation details (KLD)					
	Domestic Water Requirement				365
1	Fresh (67% of domestic)				245
	Flushing (33% of domestic)				120
2	Wastewater Generated (80% of fresh + 100% of flushing)				316
3	ETP				380

12. Details of green belt:

S.No	Particulars	Green Area in Sq.m	Trees In no	Shrubs in numbers	Ground covers in No.
1	Golf Course	442970	13550	40500	60400
2	Hirman Sadan	6065	758	9400	20000
3	Camp Area Sector-128	8065	1399	7791	8350
4	Cluster (KT01/03) T Point	11994	581	10000	15770
5	Cluster (Imperial Tower 01/03)	10464	1058	4550	10200
6	Cluster (KT11/16)	5400	544	10450	7000
7	Cluster (PH-1)	7644	177	3681	9250
8	Cluster (PC-01/04)	7500	420	8173	11845
9	Cluster (PC-05/06)	500	45	913	4100
10	Cluster (PC-08/09)	7682	100	2293	6600
11	Cluster PH-2	2085	260	3300	5140
12	Cluster PH-3	2055	110	3880	4050
13	Cluster (PC-11/18)	12536	680	7650	12600



14	Cluster PH-4	1875	275	3895	5600
15	K.Toen Homes	2550	401	1379	5550
16	August Town Homes 01/02	1450	199	5353	4030
17	August Town Homes 03/05	1230	365	9900	2010
18	Club House-II	140	360	3010	3710
19	Plot Area 1,2 & 3	4600	532	2650	4720
20	Jaypee Public School	5050	537	3050	2610
21	Halipad Area	9000	655	3890	8140
22	Kingswood Villas	4430	330	1060	2530
23	Highway Shani Mandir	10300	1750	3200	4016
24	Sector-128, Road	72000	6360	15500	18000
25	Sector-134, Road	40500	991	15853	3300
26	Sector-132, Road	22500	586	13471	4200
27	Cluster (KM 1-14)	20000	182	12062	13000
28	Cluster (KM 15-18)	12000	128	5978	4000
29	Cluster (KM 28-34)	30000	137	12608	5300
30	Cluster (KM 42)	1000	49	1730	3500
31	Cluster (KM 51-52)	5000	112	4293	5700
32	Classic (B1 & B2)	3000	97	3537	3500
33	Classic (C1 & C2)	3000	100	1970	2700
34	Classic (A7 & A10)	18000	251	2897	10800
35	Jaypee Hospital	24000	1676	147416	33000
36	JIT College	10000	1961	9998	20250
	Total	2198009	37816	395981	344971

13. Details of solid waste generation & management:

S. No.	Unit Type	Total Population	Norms	Total	Completed project	Norms	Total	To be constructed	Norms	Total
1	Residential (Group Housing - Plots)	205394	0.45	92877				136644	0.45	61490
a	Residents in flat				45071	0.45	20732			
b	Residents in plot				23769	0.45	10655			
2	Commercial	90518								
	Staff	4531	0.25	1133				4531	0.25	1133
	Visitor	86087	0.15	12913				86087	0.15	12913
3	Institutional									
	Community facility									
	Staff	100	0.25	25				100	0.25	25
	Visitor	1874	0.15	281				1874	0.15	281
4	Institutional facility									
a	School and colleges									
	Staff & Students	4279	0.25	1070	2200	0.25	550.00	2079	0.25	520
	Visitor	476	0.15	71	100	0.15	15.00	376	0.15	56
b	Office									
	Staff	6094	0.25	1523				6094	0.25	1523
	Visitor	677	0.15	102				677	0.15	102
c	Misc utilities									
	Staff	91	0.25	23				91	0.25	23
	Visitor	817	0.15	123				817	0.15	123
d	Hospital									
	Beds	550	1.50	825	550	1.50	825.00			
	OPD	500	0.15	75	500	0.15	75.00			
	Staff	575	0.25	144	575	0.25	143.75			



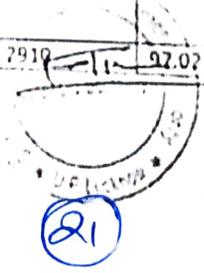
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	Visitor	578	0.15	87	578	0.15	86.70		
e	Nursing Homes(4)								
	Beds	400	1.50	600			400	1.50	600
	OPD	200	0.15	30			200	0.15	30
	Staff	220	0.25	55			220	0.25	55
	Visitor	440	0.15	66			440	0.15	66
	Total	2760					2760		0
5	Staff	1000	0.25	250	350	0.25	87.5	650	0.25
									162.5
6	Visitors (10% of Residents)	20539	0.15	3086	7294	0.15	1094.1	13345	0.15
									2002
	Total (1+2+3+4+5+6)	3,36,522		115369	85,089		34264	2,51,433	81105
	Horticulture Waste	543.14	5.00	2716	443.1	5	2215.5	100.027	5
	Biomedical Waste			470			232.5		188
	STP			2416			789.4		1616
	Total			120971			37562		83409

14. Parking details of the project:

S.No.	Projects	FAR (Sq.mt)	Parking Required				Parking Provided	
			As Per Noida Regulations (ECS)	As Per Noida Regulations (Sqm)	As per MOEF (ECS)	As per MOEF (Sqm)	Total ECS	Area (Sqm)
A) Residential								
1)	Group Housing	1342169	16777	503310	13422	469759	60730	2096994
	Yet to be Started Projects	4566547	57082	1712460	45665.47	1598291		
	Total Group Housing	5908716	73859	2215770	59087	2068051		
2)	Total Plotted Development	573060	5530	165900	1433	50143	5530	165900
B) Institutional								
	Completed	89598	1208	36240	1791.96	62718.6	3928	38298
iv	Yet to be Started Projects	271552	5431.04	162931	5431.04	190086.4		
	TOTAL Institutional	361150	7223	216690	7223	252805		
D) Commercial								
a) Master Plan Commercial								
	Projects Sold Out	414512						
	SUBTOTAL	414512						
iii	Yet to be Started Projects	286508	9550	286500	5730.16	200555.6		
	TOTAL Master plan Commercial	286508	9550	286500	5730.16	200555.6		
b) Sector Commercial								
	Completed	4851	97	2910	92.07	4495.7	1259	23461



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E.C. for Township Project "Jaypee Greens Wishtown Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Daril/Sadar, District- Gautam Buddha Nagar, U.P. M/s Jaypee Infratech Ltd.

"	Yet to be Started Projects	49566	993	29290	993.37	34766.2
	TOTAL Sector Commercial	54517	1817	54517	1090.34	38161.9
	Grand Total	6610891	92449	2939384	74564	2603716

15. The project proposal falls under category-S(b) of EIA Notification, 2006 (as amended)

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07/11/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 27-01-2020 & 27-05-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

General Conditions:

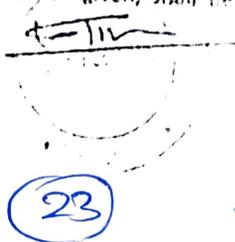
1. It shall be ensured that all standards related to ambient environmental quality, noise, air, water, etc. shall be strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U.P. pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.



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24. The Green building Concept suggested by Indian Green Building Council (which is a part of International GBC), shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using, recirculating, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting. In addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be used for this.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity shall start without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding noise and zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for this purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. (Solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permits or other authorizations should be taken.
50. Construction activities including movements of vehicles should be so managed as to avoid any inconvenience to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.

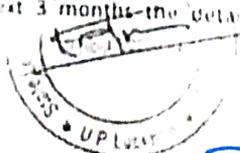


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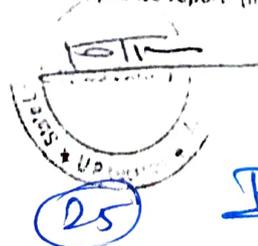
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complimentary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The programme can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmes shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.
2. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti smog guns shall be installed to reduce dust during excavation.
3. Since the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF & CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
4. All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF & CC, Govt. dated 31-10-2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
5. The project proponent shall submit within the next 3 months the details of solar power plant and solar



6. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
7. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
8. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
9. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
10. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
11. The project proponent shall segregate the liquid bio-medical hospital/nursing home effluent and shall install ETP of adequate capacity for the treatment.
12. The project proponent shall submit an estimate of quality of segregated Bio-medical waste of each category, schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste generation in hospital within next 3 months to SETAA U.P.
13. The project proponent shall engage the agency authorized by UPPCB for Bio-medical waste collection, transportation, treatment and disposal.
14. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
15. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
16. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
17. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
18. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy as per ECBC Code.
19. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations
20. Minimum 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
21. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
22. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
23. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
24. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
25. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
26. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
27. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
28. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).



E.C. for Township Project "Jaypee Greens Vish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-
Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd

29. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
30. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
31. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2017 as amended from time to time.
32. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
33. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
34. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
35. Corporate Environmental Responsibility shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-ES/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
36. No parking shall be allowed outside the project boundary.
37. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
38. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
39. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
40. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
41. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
42. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
43. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
44. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
45. Pavements shall be so constructed as to allow infiltration of surface runoff of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
46. Roof top water in rainy season is to be discharged into RVH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
47. All the internal drains are to be covered till the disposal point.
48. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
49. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental



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E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

(Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for G.B. Nagar. In case of violation, it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No./Para/SEAC/4930-4769/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indra Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Sector-H, Aliganj, G.B. Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure-3

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F74921

सी-१/एन/एन:ओ:सी:/६५८/२०१०/१०

दिनांक 25-10-10

सेवा में,

मे०

जे पी इम्फाटिक लि., 1 जे पी ग्रीन।

सेक्टर-१२८, १२९, १३१, १३३, १३४, नोएडा

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/ कार्यरत इकाई की उत्पादन क्षमता में
विस्तार /संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक..... का संदर्भ लें। आपके आवेदन
पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित
विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल :
सेक्टर-१२८, १२९, १३१, १३३, १३४, नोएडा

(ख) उत्पादन :
आवासीय व्यवसायिक परियोजना
। चिकित्सालय आदि सहित ।

25 Pless

(1) मुख्य कच्चे माल :

बिल्डिंग मैटेरियल्स

(घ) औद्योगिक उत्प्रावाह की मात्रा :

शून्य

(ङ) प्रयुक्त ईधन :

डीजल- डी.जी.सेट हेतु

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रावाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

(29)

Place

घरेलू उत्प्लावक, जिसकी मात्रा ३९ एम.एल.डी. से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ३१.१२.२०१० तक अवश्य प्रस्तुत की जाए।

७. मै. जे. पी. इन्फ्राटेक लि., 1 जेपीग्रोन्स। सेक्टर-१२८, १२९, १३१, १३३, १३४, नोएडा द्वारा प्रस्तावित आवासीय, शैक्षिक, वाणिज्यिक, हास्पिटल, होटल आदि का निर्माण प्रस्तावानुसार किया जाये।

८. संस्थ प्रस्तावानुसार ३९एम.एल.डी. के एसटीपी का निर्माण करें एवं एक माह में एसटीपी के डिजाईन डिटेल् प्रेषित करें।

९. संस्थ शुद्धिकरण व्यवस्थाओं हेतु अलग से डीजीसेट स्थापित करें तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करें।

१०. सालिडा वेस्ट मैनेजमेंट प्रस्तावानुसार किया जाये।

११. समस्त प्रस्तावित डीजीसेट पर ध्वनि रोधक व्यवस्थाओं के साथ साथ प्रस्तावानुसार चिमनी भी स्थापित की जाये।

१२. संस्थ प्रस्तावानुसार रेन वाटर हार्वेस्टिंग व्यवस्था करें।

१३. संस्थ नियमानुसार कम से कम ३३ प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करें।

१४. संस्थ द्वारा प्रस्तावित अस्पताल से जनित बायोमेडिकल वेस्ट के समुचित निस्तारण हेतु सामुहिक व्यवस्था से सदस्यता प्राप्त करे एवं बोर्ड को सूचित करें।

१५. संस्थ द्वारा पर्यावरण एवं वन मंत्रालय भारत सरकार/स्टेट इनवायर्समेंट असेसमेंट अथॉरिटी से पर्यावपीय क्लीरिसेन्स प्राप्त किया जाये।

१६. संस्थ को यह एन.ओ.सी. जल अधिनियम, १९७४ एवं वायु अधिनियम, १९८४ प्राविधानों के अन्तर्गत निर्गत किया जा रहा है।

१७. संस्थ संवेदनशील शर्तों। संलग्नक-१। पर १५ दिन में रु. दस लाख की बैंक गारण्टी बोर्ड के पक्ष में प्रस्तुत करें। १५ दिन में बैंक गारण्टी प्राप्त न होने की दशा में उद्योग को निर्गत एन.ओ.सी. निरस्त कर दी जा सकती है।

Pluse

कृपया ध्यान दें कि उपयुक्त लाखत वाशष्ट शता एवं सामान्य शता का प्रमाणा एव सतापजनक अनुपालन न
रने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति
की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग
द्वारा इस कार्यालय में दिनांक तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए।
अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय.

सदस्य सचिव

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र :
गौतमबुद्धनगर
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड :
नोएडा
4.

मुख्य पर्यावरण अधिकारी

(सर्किल-)

31



40

Annexure-4

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांक: 1354/2-163/23

दिनांक: 08-02-2023

सेवा में,

विशेष कार्याधिकारी (टी)/नोडल-पर्यावरण,
नवीन ओखला औद्योगिक विकास प्राधिकरण,
सेक्टर-6, नोएडा, गौतमबुद्ध नगर।

V. Samp/ H' N 41 matter.

विषय:- मा0 एन0जी0टी0 में योजित ओ0ए0 सं0-771/2022 निशांत भार्गव बनाम
स्टेट ऑफ यू0पी0 से सम्बन्धित सूचनाओं के सम्बन्ध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। जैसा कि आप अवगत है कि मा0 एन0जी0टी0 में ओ0ए0 सं0-771/2022 निशांत भार्गव बनाम स्टेट ऑफ यू0पी0 विचाराधीन है, मा0 अधिकरण द्वारा उक्त में पारित आदेश के अनुपालन में विभिन्न सूचनायें वांछित है। कृपया निम्न सूचनायें तत्काल इस कार्यालय को ईमेल से प्रेषित करना सुनिश्चित करें-

1. Kensington Park-I, Phase-I, Sector-133, Noida में कुल कितने आवासीय भूखण्ड हैं।
2. कुल आवासीय भूखण्डों में से कितने भूखण्ड ऑक्यूपाइड हैं।
3. ऑक्यूपाइड भूखण्ड में निर्मित आवासीय भवन के स्वीकृत मानचित्र तथा ऑक्यूपेन्सी एवं कम्प्लीशन की प्रति।
4. भूखण्डीय आवासीय फ्लैट्स में ऑक्यूपेन्सी की अद्यतन स्थिति तथा Kensington Park-I, Phase-I में कुल कितने व्यक्ति निवास कर रहे हैं।

भवदीय,

Pleee

(प्रवीण कुमार)

क्षेत्रीय अधिकारी o/c

प्रतिलिपि:-निम्नलिखित को सूचनार्थ प्रेषित-

1. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. महाप्रबन्धक (नियोजन), नवीन ओखला औद्योगिक विकास प्राधिकरण, सेक्टर-6, नोएडा।
- 4- General Secretary (Residents Welfare Association), Kensington Park-I, Phase-I, Sector-133, Noida. E-mail:-kp1powa.jaypee@gmail.com

Pleee

क्षेत्रीय अधिकारी

o/c

क्षेत्रीय कार्यालय : ई-12/1, सेक्टर-1, नोएडा-201301 फोन नं : 0120-4974552

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Website:- www.uppcb.com, e-mail : ronolda@uppcb.in

e:\mahesh kumar system data\uppcb letter\letter.doc

Pleee (32)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
पंजीकृत

संदर्भ सं०

Ref.No. 17-888245/सी-1/वायु/ /कांगनो-पर्याप्त/2023

दिनांक

Date 9.2.2023

मैसर्स जे०पी० इन्फाटेक लि०, जे०पी० विश टाउन, (किंगसटन पार्क-1, फेस-1),
सेक्टर-133, नोएडा,
गौतमबुद्ध नगर।

Through IRP, Shri Anuj Jain,

Reg. No. IBBI/PA-001/IP-P00142/2017-2018/10306,

Address- M/s BSRR & Co. Chartered Accountants,

8th Floor, Building No. 10. DLF Cybercity, Gurgaon, Haryana

यह कि मै० जे०पी० इन्फाटेक लि०, जे०पी० विश टाउन, (किंगसटन पार्क-1, फेस-1),
सेक्टर-133, नोएडा, गौतमबुद्ध नगर (आई०आर०पी० के माध्यम से) जो गुप हाउसिंग निर्माणकार्य हेतु
उपरोक्त वर्णित स्थल पर कार्यरत है तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की
धारा-40 के अंतर्गत एक कम्पनी है।

यह कि आवासीय परियोजना मै० जे०पी० इन्फाटेक लि०, जे०पी० विश टाउन, (किंगसटन
पार्क-1, फेस-1, सेक्टर-133), नोएडा, गौतमबुद्ध नगर (आई०आर०पी० के माध्यम से) का क्षेत्रीय
कार्यालय, नोएडा के पत्र सं०-1355/सा०प०-194/23, दिनांक 08.02.2023 के अनुसार मा० राष्ट्रीय
हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-21/2014 वर्द्धमान कौशिक बनाम भारत सरकार व
अन्य मैसर्स जे०पी० इन्फाटेक लि०, जे०पी० विश टाउन, (किंगसटन पार्क-1, फेस-1), सेक्टर-133,
नोएडा, गौतमबुद्ध नगर निर्माणाधीन आवासीय टॉवरों का दिनांक 03.02.2023 को निरीक्षण किया गया
निरीक्षण आख्याननुसार निर्माणाधीन बहुमंजिला आवासीय टॉवरों के निर्माण कार्य हेतु निर्माण सामग्री व
मिट्टी का खुले में भण्डारण किया गया तथा उक्त के अतिरिक्त स्थल पर ग्रीन नेट कवरिंग व समुचित
जल छिडकाव की व्यवस्था स्थापित नहीं पाई गई। स्थल पर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली
द्वारा पारित आदेशों, C&D Waste Management Rules- 2916, Dust Notification dt. 25.01.2018
व मा० राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग के निर्गत निर्देशों
का उल्लंघन पाया गया।

टी.सी.-12 वी, विभूति खण्ड, गौतमी नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831,
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831
email : info@uppcb.com
Web Site : www.uppcb.com

Peace
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उक्त के दृष्टिगत क्षेत्रीय अधिकारी द्वारा परियोजना मैसर्स जे0पी0 इन्फ्राटेक लि0, जे0पी0 विश टाउन, (किंग्सटन पार्क-1, फेस-1), सेक्टर-133, नोएडा, गौतमबुद्ध नगर (Through IRP) के विरुद्ध निमयानुसार रू0 5,00,000/- (रू0 पांच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति/अर्धदण्ड अधिरोपित करने की संस्तुति की गई है।

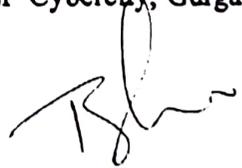
उपरोक्त वर्णित तथ्यों तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों, C&D Waste Management Rules- 2916, Dust Notification dt. 25.01.2018 व मा0 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग के निर्गत निर्देशों का अनुपालन न किए जाने के दृष्टिगत जन स्वास्थ्य एवं व्यापक जनहित में जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु राज्य बोर्ड को यह आवश्यक प्रतीत हो रहा है कि राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में क्यों न मैसर्स जे0पी0 इन्फ्राटेक लि0, जे0पी0 विश टाउन, (किंग्सटन पार्क-1, फेस-1), सेक्टर-133, नोएडा, गौतमबुद्ध नगर रू0 5,00,000/- (रू0 पांच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति/अर्धदण्ड अधिरोपित कर दिया जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि करते हुए नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।


मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के सम्बन्ध में निर्धारित समयावधि में अपनी आख्या प्रेषित करना सुनिश्चित करें।
3. Shri Anuj Jain, IRP (मैसर्स जेपी इन्फ्राटेक लि0, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-133), सेक्टर-128, नोएडा, गौतमबुद्ध नगर) M/s BSRR & Co. Chartered Accountants, 8th Floor, Building No. 10. DLF Cybercity, Gurgaon, Haryana-122002.


मुख्य पर्यावरण अधिकारी(वृत्त-1)



(34)



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-6

Ref No- 14-88844 / C-1/जल/एन 1177/क10ब0न0/2023

Date: 9.2.2023

सेवा में,

पंजीकृत

मैसर्स जेपी इन्फ्राटेक लि0, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-128, नोएडा, गौतमबुद्ध नगर।

Through IRP, Shri Anuj Jain,

Reg. No. 1BBI/IPA-001/IP-P00142/2017-2018/10306,

Address- M/s BSRR & Co. Chartered Accountants,

8th Floor, Building No. 10. DLF Cybercity, Gurgaon, Haryana

यह कि परियोजना मैसर्स जेपी इन्फ्राटेक लि0, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-128, नोएडा, गौतमबुद्ध नगर (आई0आर0पी0 के माध्यम से) जो गुप हाउसिंग निर्माण कार्य हेतु उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 17 के अन्तर्गत एक कम्पनी है।

यह कि आवासीय परियोजना मैसर्स जेपी इन्फ्राटेक लि0, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-128, नोएडा, गौतमबुद्ध नगर (आई0आर0पी0 के माध्यम से) का निरीक्षण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 771/2022 निशान्त भार्गव बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 04/01/2023 के अनुपालन में जिलाधिकारी, गौतमबुद्ध नगर द्वारा नामित अपर जिलाधिकारी (प्रशासन), गौतमबुद्ध नगर एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा द्वारा दिनांक 03/02/2023 को किया गया। आवासीय परियोजना से जनित घरेलू उत्प्रवाह के शुद्धिकरण हेतु सीवेज ट्रीटमेन्ट प्लान्ट निर्माणाधीन अवस्था में पाया गया। निरीक्षण के दौरान अवगत कराया गया कि उक्त फेज हेतु निर्मित किये जा रहे सीवेज ट्रीटमेन्ट प्लान्ट के निर्माण कार्य पूर्ण होने तक परियोजना से जनित सीवेज का निस्तारण टैंकर के माध्यम से संचालित कर जेपी विश टाउन, सेक्टर-128 में स्थापित/संचालित परियोजना के एस0टी0पी0 के माध्यम से वैकिल्पक व्यवस्था के रूप में किया जाना है। उक्त के साक्ष्य परियोजना प्रस्तावक द्वारा उपलब्ध नहीं कराये जा सके परन्तु आवासो से जनित घरेलू उत्प्रवाह का समुचित निस्तारण न होने के कारण जनित उत्प्रवाह मेनहोल्स से ओवरफ्लो हो जाता है, जिससे असुविधा का सामना करना पड़ता है। परियोजना प्रस्तावक द्वारा उक्त फेज हेतु प्रस्तावित एस0टी0पी0 का निर्माण कार्य पूर्ण किये बगैर आवंटियों को किये गये आवंटन के फलस्वरूप जनित सीवर का यत्र-तत्र ओवरफ्लो होना जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 के आज्ञापक प्रावेधाना का उल्लंघन है।

यह कि परियोजना मैसर्स जेपी इन्फ्राटेक लि0, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-128, नोएडा, गौतमबुद्ध नगर (आई0आर0पी0 के माध्यम से) द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्रावेधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी परियोजना के विरुद्ध दण्डात्मक कार्यवाही प्रारम्भ कर दी जाये।

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अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन परियोजना मैसर्स जेपी इन्फ्राटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-133), सेक्टर-128, नोएडा, गौतमबुद्ध नगर (आई०आर०पी० के माध्यम से) के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्या न परियोजना मैसर्स जेपी इन्फ्राटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-133), सेक्टर-128, नोएडा, गौतमबुद्ध नगर (आई०आर०पी० के माध्यम से) के निदेशकों के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम की सुसंगत धाराओं के अन्तर्गत अभियोजनात्मक कार्यवाही कर दी जाये।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत परियोजना मैसर्स जेपी इन्फ्राटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-133), सेक्टर-128, नोएडा, गौतमबुद्ध नगर (आई०आर०पी० के माध्यम से) के विरुद्ध निरीक्षण दिनांक 03.02.2023 से पूर्ववर्ती 05 वर्ष हेतु कुल 1826 दिन डिफाल्टर अवधि मानकर कुल ₹0 5,47,80,000/- (₹0 पांच करोड़ सैतालिस लाख अस्सी हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में साक्ष्य सहित अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं परियोजना एवं परियोजना निदेशकों का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त-1

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प्रतिलिपि:-

1. जिलाधिकारी, गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।
3. Shri Anuj Jain, IRP (मैसर्स जेपी इन्फ्राटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1 फेज-1, सेक्टर-133), सेक्टर-128, नोएडा, गौतमबुद्ध नगर) M/s BSRR & Co. Chartered Accountants, 8th Floor, Building No. 10. DLF Cybercity, Gurgaon, Haryana-122007.

मुख्य पर्यावरण अधिकारी, वृत्त-1

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पत्रांक: 1370/एल-163/2023

दिनांक: 10.02.2023

पुलिस आयुक्त,
गौतमबुद्धनगर।विषय :- मा0 एन0जी0टी0 में विचाराधीन ओ0ए0नं0-771/2022 निशान्त भार्गव बनाम उ0प्र0सरकार में पारित आदेश दिनांक 04.01.2023 के सम्बन्ध में।

महोदया,

कृपया, उपर्युक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0नं0-771/2022 निशान्त भार्गव बनाम उ0प्र0सरकार में पारित आदेश दिनांक 04.01.2023 (छायाप्रति संलग्न) के अनुपालन में जिला प्रशासन एवं उ0प्र0प्रदूषण नियन्त्रण बोर्ड द्वारा किंगजिगटन पार्क-1, फेस-1, सेक्टर-133 जे0पी0विश टाउन का निरीक्षण किया गया। उक्त समिति द्वारा प्रस्तुत निरीक्षण आख्या दिनांक 10.02.2023 (छायाप्रति संलग्न) से स्पष्ट है कि किंगजिगटन पार्क-1, फेस-1, सेक्टर-133 में परियोजना प्रस्तावक/आई0आर0पी0 द्वारा सिविक सुविधाएँ प्रदान नहीं की जा रही हैं, जिससे Public Nuisance की स्थिति बनी हुई है।

इस सम्बन्ध में अवगत कराना है कि वर्तमान में जनपद गौतमबुद्धनगर में पुलिस कमिश्नरेट प्रणाली लागू है तथा धारा-133 सी0आर0पी0सी0 के अन्तर्गत आवश्यक कार्यवाही पुलिस विभाग के सक्षम प्राधिकारी द्वारा सम्पादित की जा सकती है। अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत अनुरोध है कि कृपया परियोजना प्रस्तावक मैसर्स जे0पी0 इन्फ्राटेक लिमिटेड, सैक्टर-128 नोएडा/आई0आर0पी0 के विरुद्ध Public Nuisance के दृष्टिगत सी0आर0पी0सी0 की धारा-133 में प्राविधानित व्यवस्था के अन्तर्गत कार्यवाही किये जाने हेतु पुलिस उपायुक्त-नौएडा को निर्देशित करने का कष्ट करें।

संलग्नक :- उपरोक्तानुसार।

(सुहास एल0वाई0)
जिलाधिकारी,
गौतमबुद्धनगर।

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कार्यालय

जिलाधिकारी,

गौतमबुद्ध नगर।

पत्रांक: 1371/एल-163/2023

दिनांक: 10.02.2023

मुख्य कार्यपालक अधिकारी,
नौएडा।

विषय :- मा0 एन0जी0टी0 में विचाराधीन ओ0ए0नं0-771/2022 निशान्त भार्गव बनाम उ0प्र0सरकार में पारित आदेश दिनांक 04.01.2023 के सम्बन्ध में।

महोदया,

कृपया, उपर्युक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0नं0-771/2022 निशान्त भार्गव बनाम उ0प्र0सरकार में पारित आदेश दिनांक 04.01.2023 (छायाप्रति संलग्न) के अनुपालन में जिला प्रशासन एवं उ0प्र0प्रदूषण नियन्त्रण बोर्ड द्वारा किंगजिगटन पार्क-1, फेस-1, सेक्टर-133 जे0पी0विश टाउन का निरीक्षण किया गया। उक्त समिति द्वारा प्रस्तुत निरीक्षण आख्या दिनांक 10.02.2023 (छायाप्रति संलग्न) से स्पष्ट है कि किंगजिगटन पार्क-1, फेस-1, सेक्टर-133 में परियोजना प्रस्तावक/आई0आर0पी0 द्वारा सिविक सुविधाएं प्रदान नहीं की जा रही हैं, जिससे Public Nuisance की स्थिति बनी हुई है।

अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत अनुरोध है कि परियोजना स्थल पर जनसुविधाएं तथा पर्यावरणीय अधिनियमों का पालन करने हेतु परियोजना प्रस्तावक मैसर्स जे0पी0 इन्फ्राटेक लिमिटेड, सैक्टर-128 नौएडा/आई0आर0पी0 को निर्देशित करने का कष्ट करें।
संलग्नक :- उपरोक्तानुसार।

(सुहास एल0वाई0)

जिलाधिकारी,

गौतमबुद्धनगर।

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